

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-65/2005/149/A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Smti Malaya Deb,
Presiding Officer/Member,
MACT, Nalbari.

Dated Guwahati, the th 11 January, 2024.

Sub:- **Earned leave.**

Ref:- Your letter No. MACT/N/17 dtd. 05.01.2024.

Madam,

With reference to the above, I am directed to inform you that your prayer for **earned leave for eight days from 17.01.2024 to 24.01.2024** (prefixing 13.01.2024 to 16.01.2024), **along with station leave permission, with the official vehicle, at own cost, from the evening of 13.01.2024 till the morning of 25.01.2024**, has been granted. Further, you have been asked to hand over charge to the District & Sessions Judge, Nalbari and in his absence to the in-charge District & Sessions Judge, Nalbari.

Yours faithfully,

SR/-
REGISTRAR (VIGILANCE)

Memo No. HC.VII-65/2005/150-152/A, dated 11.01.2024

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information.
Copy of duly filled in leave application in prescribed format is sent herewith.
2. The District & Sessions Judge, Nalbari.
- ✓ 3. The Project Manager, Gauhati High Court.

11/1/24
REGISTRAR (VIGILANCE)